

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :16

IVN. P NO.01/2021 IN
CP NO. (IB) 76/ALD/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : ANUJ TIWARI (RP OF SPARKSPELL HOMES PVT. LTD.) V/S SAURABH PANDEY & ORS.

SECTION : 25(J) R/W 43, 45, 50 & 66 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT/ RP : YASH TONDON-FOR-RP
COUNSEL FOR RES. NO. 2 : SH. R.P. AGARWAL, SR. ADV. ASSISTED BY
SH. ABHISHEK TRIPATHI, ADVS.
COUNSEL FOR RES. NO. 3 TO 5 : SH. ALOK TRIPATHI, ADV.

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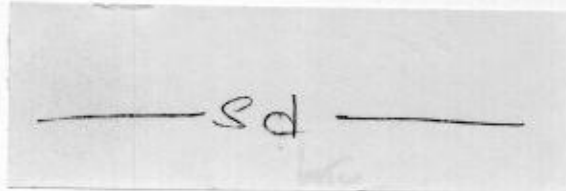
The matter was taken up today through Video Conferencing.

Heard Sh. Yash Tandon, Advocate for the Applicant/RP, Sh. R.P. Agarwal, Sr. Advocate assisted by Sh. Abhishek Tripathi, Advocate for the Respondent No. 2 through video conferencing.

Sh. Alok Tripathi, Advocate has put in appearance on behalf of the Respondent Nos. 3 to 5 and ~~states that~~ he prays time for filing reply. Prayer is allowed. Let the same be filed by the next date fixed.

Ld. Counsel for the Respondent No. 2 states that the reply to the application IVN. P No. 01/2021 has been filed and rejoinder need to be filed by the other side. Let the rejoinder be filed by the next date fixed.

Accordingly, put up in the week commencing 18th August, 2021 before Regular Court/through Video conferencing.



JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Dated : 15.07.2021

Typed by :
Kumud Narayan
(PS)